

sub-section (3) of section 25 of the Rubber Act, 1947, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 308, dated the 10th March, 1959, publishing an amendment in the Rubber Rules, 1955. [Placed in Library. See No. LT-1328/59.]

STATEMENT re THE SCHEME FOR STATE TRADING IN FOODGRAINS

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS) : I beg to lay on the Table a statement about the scheme of State trading in foodgrains provisionally decided on by the Government. [Placed in Library. See No. LT-1333/59.]

TWELFTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1958-59)

SHRI AMOLAKH CHAND (Uttar Pradesh): I beg to lay on the Table a copy of the Twelfth Report of the Public Accounts Committee (1958-59) on the Appropriation Accounts of the Government of Hima-chal Pradesh for the years 1954-55, 1955-56 and 1956-57 (1st April, 1956 to 31st October, 1956) and Finance Accounts for the year 1955-56 and 1956-57 (1st April, 1956 to 31st October, 1956) and Audit Reports thereon.

THIRTEENTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1958-59)

SHRI AMOLAKH CHAND (Uttar Pradesh): I beg to lay on the Table a copy of the Thirteenth Report of the Public Accounts Committee (1958-59) on the Appropriation Accounts of the Government of Delhi for the years 1954-1955 and 1955-56 and Finance Accounts for the years 1954-55 and Audit Reports thereon.

REFERENCE TO DELAY IN LAYING ON THE TABLE THE STATEMENT ON THE WORKING OF THE PREVENTIVE DETENTION ACT, 1950

SHRI BHUPESH GUPTA (West Bengal): Sir, the hon. Shri Govind Ballabh Pant has laid on the Table a report on the working of the Preventive Detention Act but, Sir, I regret that there has been so much delay in laying it. You will remember, Sir, an assurance was given that every year the report would be laid and there would be opportunity for discussion. I think for the last two years, almost for two years, we have not had this report—let alone discussion. Sir, this I consider it necessary to bring to your notice, and I hope this report will also be discussed in this very Session.

THE CHARTERED ACCOUNTANTS (AMENDMENT) BILL, 1958

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA) : Sir, I move that the following amendments made by the Lok Sabha in the Chartered Accountants (Amendment) Bill, 1958, be taken into consideration: —

Enacting Formula

1. "That at page 1, line 1, for 'Ninth Year' substitute 'Tenth Year'."

Clause 1

2. "That at page 1, line 4, for '1958' substitute '1959'."

Sir, I do not wish to say much. This Bill has already been considered and passed by this House in December, 1958, but by the time it was passed by Lok Sabha it was 1959. It was passed in the other House on the 13th March, 1959, and these consequential amendments have become necessary. I request that these formal amendments be agreed to by the House without discussion.